

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA NO. 1143 OF 2018
IN
DFR NO. 2280 OF 2018

Dated : 27th November, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

BLA Power Pvt. Ltd.

...Appellant(s)

Vs.

**Madhya Pradesh Power Management Co. Ltd.
& Ors.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Ms. Shikha Ohri

Counsel for the Respondent(s) : Mr. Paramhans h/f
Mr. Aashish Anand Bernard for
R.1

Mr. Parinay Deep Shah
Ms. Ritika Singhal for R.6

ORDER

IA NO. 1143 OF 2018
(Appl. for Condonation of delay in filing appeal)

There is 132 days' delay in filing this appeal. In this application, the Appellant has prayed that delay in filing the appeal may be condoned.

We have gone through the condonation of delay in filing the application as well as reply filed by the Commission at Para-(v) onwards where delay has been explained clearly. Further, the learned counsel for

the Respondent No. 6 has strenuously argued that there is no proper explanation for the delay.

Having regard to the issues involved in this application, we are satisfied with the explanation given for condonation of delay and accordingly, the same is allowed. IA is disposed of.

DFR NO. 2280 OF 2018

Admit.

Registry is directed to number the appeal and list the matter on **29.01.2019.**

In the meantime, learned counsel for the Respondents may file reply on or before 26.12.2018 after serving copy on the other side. Rejoinder, may be filed within two weeks thereafter i.e. on or before 11.01.2019.

(S. D. Dubey)
Technical Member

Js/kt

(Justice Manjula Chellur)
Chairperson